

**Action Taken Report in
Compliance of Hon'ble NGT order
dated 09-11-2020
in OA 539/2019 Adil Ansari**

vs.

Dhampur Sugar Mills Ltd & Ors

**Uttar Pradesh Pollution Control Board,
Lucknow**



Action Taken Report in Compliance of Hon'ble NGT order dated 09-11-2020 in OA 539/2019 Adil Ansari vs. Dhampur Sugar Mills Ltd & Ors

Hon'ble NGT in OA no. 539/2019 vide order dated 09-11-2020 passed following directions-

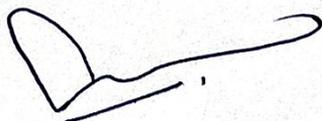
"13. Accordingly, we direct the State PCB to take further appropriate action by way of prohibiting any activity in violation of law, initiating prosecution and recovering compensation as per applicable norms, following due process of law. The State PCB may also respond to the IA filed by the applicant with particulars in the table annexed to the application, reproduced above and file an action taken report before the next date by e mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The CPCB and State PCB may undertake necessary inspection for the purpose."

In compliance of above directions passed by Hon'ble NGT CPCB and UPPCB conducted joint inspections of the units of Dhampur Group. The date of inspection of Dhampur units is tabulated as below:-

S.No.	Name of Unit	Date of Joint Inspection
1.	M/s Dhampur Sugar Mills Ltd. (Sugar Unit), Asmoli, Sambhal, UP	13.01.2021
2.	M/s Dhampur Sugar Mills Ltd. (Sugar Unit), Meerganj, Bareilly, UP	14.01.2021
3.	M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur Bijnor, UP	02-02-2021
4.	M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor, UP	03-02-2021

Action taken by UPPCB based on observations and recommendations made by Joint Team is as below:-

M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor	
Date of Inspection	02-02-2021 and 03-02-2021.
Major Observations	<ol style="list-style-type: none"> 1. The analysis result of sample collected from drain coming from colony along front boundary wall of sugar unit shows pH- 4.6, COD-2448 mg/l , BOD-1604 mg/l, which are on higher side of typical sewage characteristics i.e. pH in range of 6.5 to 8.5, BOD in range of 200 mg/l -300 mg/l, COD in range of 400 mg/l -550 mg/l which indicates that the Sugar effluent got mixed with the domestic sewage drain, however no bypass of effluent/waste water was observed from the boundary wall into the drain as the drain was covered. 2. The unit has not installed Sewage Treatment Plant (STP) for sewage generated from colony located inside the unit premises; however, the unit provided purchase order of STP (P.O. No.- 4100007977) dated 16.10.2020 with capacity of 220 KLD, which was under installation. 3. The unit had two lagoons for storage of treated effluent. One



	with impermeable base having capacity of 10000 m ³ and second having PVC sheets with 4000 m ³ capacity and retention time of 15 days. The second lagoon was a Kachcha lagoon with improper lining of PVC sheets also mentioned in previous finding. Treated effluent is being used for irrigation purpose.
Observations w.r.t. previous findings:	<ol style="list-style-type: none"> 1. Primary clarifier was found operational during the inspection. 2. The unit has installed seven hazardous tanks for storing the effluent generated during hydrojet tube cleaning/ chemical cleaning by caustic and sulfamic acid (2- caustic solution storage tank and 2 -sulfamic acid solution storage tank and 3- wash storage tank) in the boiling house. 3. The unit has provided purchase order (P.O. - No.-4100007975, dated 16.10.2020) for the installation of Condensate Polishing Unit (CPU) with RO membrane for high pressure boilers (105 kg/cm²). 4. The unit has installed decanter for better management of sludge handling system. 5. The unit has maintained proper logbook for the generation and disposal of ETP sludge, boiler ash, and other solids. 6. No bypass arrangement in the unit premises was observed during the inspection.
Recommendations	<ol style="list-style-type: none"> 1. The unit shall take measures to stop discharge of spillage/surface runoff containing wastewater from industrial premises into drain (Ikra drain and drain coming from city along boundaries of sugar unit) and shall maintain water quality of the drain. 2. The unit shall maintain and calibrate the flow meter installed at Spray pond overflow. 3. The unit shall install the CPU for high-pressure boiler at earliest. 4. The unit shall install the Sewage Treatment Plant (STP) for sewage generated from colony at the earliest. 5. The unit shall convert the 4000 m³ capacity storage lagoon in to lined impermeable lagoon to avoid any possibility of leakages and must ensure the compliance of stored treated effluent w.r.t. notified discharge standards under E(P) Rules, 1986. 6. The unit shall dismantle the sump having capacity of 100 KL located in bio-compost yard of 10 acres. 7. Unnecessary lines for ETP feed near falling structure shall be dismantled immediately. 8. Abandoned old pumping station along with connecting line shall be dismantled. 9. Filter backwashing tank of suitable design capacity shall be



	<p>installed for filter backwashing. Existing fresh water line in ETP area shall be dismantled.</p> <p>10. Provision shall be made for DM plant CIP reject shall be treated in ETP only.</p> <p>11. Unit shall ensure the proper marking of electromechanical items and connected pipeline. Proper color-coding shall be adopted.</p>
Action Taken by UPPCB	
<p>Considering above facts UPPCB has issued following directions against the unit-</p> <p>1- UPPCB has issued show cause notice vide letter dated 13-04-2021 under section 33A read with 27 (2) of Water (Prevention and Control of Pollution) Act 1974 as amended for revocation of Consent to Operate valid till 31-12-2024 and closure of the unit.</p> <p>2- UPPCB has issued notice for imposition of Environmental Compensation of Rs. 30,000/- per day from 02-02-2021 till the date of compliance made by the unit. Copy of show cause letter dated 13-04-2021 is Annexed as Annexure No.1</p>	
<p>Updated Compliance Status as found during inspection dated 09-06-2021 :</p> <p>1- Unit has installed Sewage Treatment Plant of 220 KLD capacity. The treated Sewage quality has been found within the permissible norms.</p> <p>2- Unit has installed Condensate Polishing Unit with RO membrane.</p>	

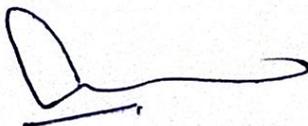


M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal

Date of Inspection	13-01-2021
Major Observations	<ol style="list-style-type: none">1- The unit was found operational with consented capacity of 9000 TCD and the ETP was operational at the time of inspection. On the day of inspection, the unit was producing only raw sugar for export purpose.2- As per Daily Manufacturing Reports (DMRs) and RT-TC from 1 Nov, 2020 to 12 Jan, 2021 provided by the unit, average cane crushing is found 8501.36 TCD.3- Unit is having valid Consent to Operate under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 (as amended) and Water under section 25/26 (Prevention & Control of Pollution) Act, 1974 (as amended) for discharge, both valid up to 31 December, 2021.4- The unit is also having valid Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for storage and disposal of hazardous wastes valid up to 27 December, 2022.5- The NOC for ground water withdrawal is expired on 02.05.2019, however, the unit has applied the same from Ground Water Department, Uttar Pradesh on 30.11.2020.6- The unit has provided 2 stream of DM plant having capacity 30 m³/hr & 50 m³/hr for water treatment for boiler use. Both units consist of MGF, RO unit, degasser, cationic and anionic resin unit. Regeneration reject from DM plant along with spray pond overflow & IBD & CBD goes to spray pond treatment system for treatment. The unit had single UGR of capacity 540 m³ for Hot and Cold-water recirculation system.7- The unit has provided separate physio-chemical treatment for spray pond overflow (Design capacity 60 m³/hr.) which comprises of equalization tank, flash mixer, flocculator and lamella clarifier. Manual dosing of line observed in the equalization tank.8- Decanter is also installed but yet to be commissioned for mechanical sludge handling. The unit has provided Proforma Invoice/Purchase Order (P.O. No.-4100007358) dated 30.07.2020.9- Unit has provided OCEMS at outlet of ETP for continuous monitoring of treated effluent parameters and found connected with CPCB server. OCEMS reading wr.t. flow-50.60 m³/hr, pH 7.91 COD-77.2 mg/l, BOD-17.7 mg/l and TSS-18.31 mg/l were recorded during inspection. The flow at outlet was 25 m³/hr as measured by V-notch installed at outlet of channel.



	<p>10- MLSS in AT-I and AT-II measured 3155 mg/l & 2708 mg/l respectively which indicate that both aeration tanks were in stabilized condition.</p> <p>11- MLVSS/MLSS ratio in AT-I and AT-II measured 0.87 & 0.86 respectively indicating that optimum active microbial consortium exists in both aeration tanks.</p> <p>12- The lagoon capacity of 16000 m³ is adequate for 10-11 days, which is less than the 15 days of holding capacity of treated effluent storage during no demand of period for irrigation purpose. However, it is also mentioned in validation of ETP performance report performed by National Sugar Institute, Kanpur, submitted of 14.10.2020.</p> <p>13- Unit is in the process of installation of 36 m³/hr Condensate Polishing Unit (CPU) for condensate recycling.</p>
<p>Conclusions</p>	<p>1- The unit is operating with valid Consent to Operate Authorization.</p> <p>2- The unit has disposed huge quantity of scrap 'metal near ETP in open area in the unit premises.</p> <p>3- Partition wall of one sludge drying bed was in damaged condition.</p> <p>4- The unit has installed Decanter which is yet to be commissioned for sludge handling.</p> <p>5- Storage lagoon of final treated effluent with capacity of 16000 m³ is adequate for only 10-11 days which is less than maximum permissible storage of 15 days.</p> <p>6- The unit is planning for installation of Condensate Polishing Unit (CPU) for condensate recycling.</p> <p>7- Analysis result of sample collected from ETP outlet (pH-7.2 against 5.5-8.5, COD- 128 mg/l against 250mg l, BOD-36 mg l against 100mg, TSS-64 against 100 mg/l, TDS- 732 mg/l against 2100 mg l. 0 & G- 06 against 10 mg l and Lagoon outlet (pH-7.4 against 5.5-8.5, COD- 76 mg/l against 250 mg l, BOD-11 mg l against 100 mg/l, TSS- 25 against 100 mg/l, TDS- 896 mg/l against 2100 mg.l) are complying wr.t the discharge standards for land disposal.</p> <p>8- The unit has not installed Sewage Treatment Plant (STP) for treatment of sewage generated from residential colony.</p> <p>9- Toe analysis of sample taken from sewage drain coming from residential area discharging into irrigation channel outside the unit premises and ponding in downstream of drain merging in Sot River indicates the characteristics of untreated domestic sewage.</p>

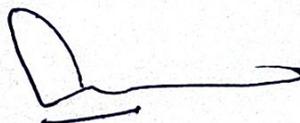


<p>Recommendations</p>	<ol style="list-style-type: none"> 1- The unit shall provide suitable capacity dosing pump for dosing of chemicals like lime and polyelectrolyte solution for optimum utilization of chemical as per feed flow condition. 2- The unit shall safely dispose scrap/metal. 3- The unit shall commission Decanter for better sludge management. 4- The unit shall repair partition wall sludge drying bed. 5- The unit shall install Condensate Polishing Unit (CPU). 6- The unit shall install Sewage Treatment Plant (STP) for treatment of sewage generated from residential colony as soon as possible. 7- The unit shall restrict the drainage of domestic sewage into irrigation channel coming from residential area. 8- The unit shall obtain the NOC from Ground Water Department, Uttar Pradesh as soon as earliest.
<p>Action Taken by UPPCB</p>	
<p>UPPCB has issued directions to the unit vide letter dated 13-04-2021 to comply with the recommendations/suggestions of the Joint Team. Copy of letter dated 13-04-2021 is Annexed as Annexure No.2</p>	

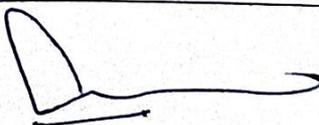


M/s Dhampur Sugar Mills Ltd. (Sugar Unit), Meeranaj, Bareilly

Date of Inspection	14-02-2021
Major Observations	<ol style="list-style-type: none">1- NOC issued by CGWA was valid up to 07.06.2020 for the abstraction of ground water from 04 tube wells of total quantity 743 m³/day (not exceeding 99,356 m³/year). The unit has applied for renewal of CGWA NOC dated 28.04.2020. Apart from 04 permitted borewells, one additional bore-well was observed near residential colony of the unit, which is violation of CGWA NOC conditions, however the unit has provided the photographic evidence of this dismantled borewell.2- The unit is engaged in production of sugar with consented capacity of 5000 TCD using sugarcane. On the day of inspection, the unit was found operational. The unit started cane crushing on 3rd November, 2020. On the date of 13.01.2021, the sugar plant was operated at 5350 TCD. The ETP was reported to be operational from 27.09.2020.3- The earlier reported bypass of untreated effluent through a pipeline laid underground up to Peelakhar river in Sindholi Village, found removed and a slope joining Peelakhar river also found dry during the inspection.4- Previously, the unit had two lagoons of 5000 m³ and 2200 m³ capacity for storage of final treated effluent. However, during joint inspection, it was found that, the unit has kept only one lagoon of 5000 m³ capacity for storage of final treated effluent and the second lagoon of 2200 m³ capacity converted into aeration tank for spray pond overflow treatment.5- The lagoon capacity of 5000 m³ is adequate for only 6-7 days, which is less than the maximum permissible storage of 15. However, it is also mentioned in validation of ETP performance report performed by National Sugar Institute, Kanpur in the month of March, 2020.6- Treated effluent as claimed by unit was being provide to farmers via fixed HDPE pipeline but unit was not able to make the line operational and no flow was observed at the point of treated effluent supply to farm land. After about 3-4 hours, the flow was observed at the point in farmland in the HDPE line from where sample was collected. This indicates that unit is not providing regularly for irrigation via HDPE pipeline. Sample analysis also shows high BOD (122 mg/l) and COD (196 mg/l) indicates no supply of treated effluent for irrigation regularly.7- To treat the domestic wastewater generated from this colony, the unit has installed 50 KLD Sewage Treatment Plant (STP) and laying of the pipeline connection was under progress. STP



	was not operational at the time of inspection.	
	8- Ponding of untreated sewage observed besides the boundary wall of the sugar mill.	
Observations w.r.t. previous findings:		
S.No.	Recommendations in previous inspection dated 29.11.2019	Observations w.r.t. previous recommendations/findings
1	The unit must dismantle the bypass line (PVC pipe) from the premises to the river Peelakhar and ensure that the untreated/partially treated effluent shall not be discharged outside the premises in any case.	The bypass line of PVC pipe from the unit premises to the river Peelakhar is now being used as irrigation line for providing treated effluent to farmers by giving points at various locations.
2	Unit shall maintain the logbook for the generation & disposal of ETP effluent, sludge, Boiler ash, hazardous waste and other solid wastes.	The unit has maintained the logbook for the generation & disposal of ETP effluent, sludge, boiler ash (Avg. 224.5 Quintal/day as per logbook record from 03.11.2020 to 30.11.2020), hazardous waste (Avg. 0.40 kg/day as per logbook record from 01.11.2020 to 31.12.2020) and other solid wastes.
3	Unit shall install the flow meters at the places as recommended by National Sugar Institute (NSI), Kanpur.	The Unit has installed flow meters at power turbine cooling, boiler, wet scrubber, B & C Masecuite cooling as recommended by NSI, Kanpur in validation report of ETP for season 2018-19. The same has been verified by the joint inspection team on 14.01.2021.
4	All domestic wastewater generated within the premises and colony shall be discharged after proper treatment. The unit shall install Sewage Treatment Plant (STP) for the treatment of domestic wastewater.	The installation of Sewage Treatment Plant (STP for the treatment of domestic waste water generated from the colony was under progress on the day of joint inspection, however the unit has provided photographic evidence of operational STP via email dated 22.01.2021).
Recommendations		<ol style="list-style-type: none"> 1- ETP inlet flowmeter should be installed at the main inlet of ETP. 2- Periodic removal of sludge shall be ensured. 3- Flow meter shall be installed at mill house and boiling house outlet for monitoring of generated effluent. 4- The oil skimmer shall be installed within a tank having approximate retention time of 45 min. 5- The treated effluent discharges for irrigation shall comply with

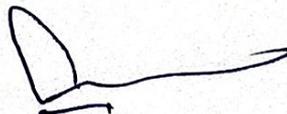


	<p>MOEFF&CC Notification dated 14.01.2016 (G.S.R. (35E)) for land disposal.</p> <p>6- Installed STP shall be made operational for treatment of generated sewage. Treated sewage shall be utilized for irrigation & other purposes.</p> <p>7- The unit shall keep only single arrangement to pump the treated effluent from the lagoon to irrigation supply.</p> <p>8- Unit shall obtain amended Hazardous waste authorization from UPPCB to handle and safe disposal of discarded containers, oily rags, cotton waste, O&G and spray pond ETP sludge.</p> <p>9- All possible efforts shall be made to ensure consistent compliance of the standards referred.</p>
Action Taken by UPPCB	
<p>Considering above facts UPPCB has issued following directions against the unit-</p> <p>1- UPPCB has issued showcause notice vide letter dated 13-04-2021 under section 33A read with 27 (2) of Water (Prevention and Control of Pollution) Act 1974 as amended for revocation of Consent to Operate valid till 31-12-2021 and closure of the unit.</p> <p>2- UPPCB has issued notice for imposition of Environmental Compensation of Rs. 30,000/- per day from 14-01-2021 till the date of compliance made by the unit. Copy of showcause letter dated 13-04-2021 is Annexed as Annexure No.3</p>	

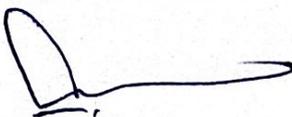


M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur Bijror

Date of Inspection	02-02-2021
Major Observations	<p>1- The Unit has installed mass flow meters with totalizer at inlet and outlet of SMEE, IMEE and at incineration boiler feed. All mass flow meters are connected to CPCB server. At the time of inspection, the reading of mass flow meters (totalizer and flow rate) were noted and are as follows:</p> <p>a. Reading of mass flow meter (totalizer and flow rate) at IMEE;</p> <p>i. At inlet of IMEE: totalizer reading-527719 T, flow rate-52.2 T/hr (49.24 m³/hr, considering Sp.Gr.1.06)</p> <p>ii. At outlet of IMEE (IMEE Concentrate): totalizer reading-151864 T, flow rate- 13.56 T/hr (11.69 m³/hr, considering Sp.Gr.1.16)</p> <p>b. Reading of mass flow meter (totalizer and flow rate) at SMEE;</p> <p>i. At inlet of SMEE: totalizer reading-1693558 T, flow rate-54.8 T/hr (51.69 m³/hr, considering Sp.Gr.1.06)</p> <p>ii. At outlet of SMEE (SMEE Concentrate): totalizer reading-371896 T, flow rate- 12.20 T/hr (10.52 m³/hr, considering Sp.Gr.1.16)</p> <p>c. Reading of mass flow meter (totalizer and flow rate) at Incineration boiler;</p> <p>i. At inlet of incineration boiler: totalizer reading-587 T, Slop (Concentrate) flow rate-26 T/hr (20.15 m³/hr, considering Sp.Gr.1.29)</p> <p>2- In CPU, the unit has installed flow meter at RO-Feed, RO-Permeate and RO-Reject, at the time of inspection flow meter totalizer reading were found 66827 .5 m³ (flow rate: 116.5 m³/hr), 61918.3 m³ (flow rate: 71 m³/hr) and 3072.2 m³ (flow rate: 39 m³/hr) respectively.</p> <p>3- Previously, the unit had opted bio-composting as well as incineration boiler for achieving Zero Liquid Discharge (ZLD), however as informed by the unit representative that the process of bio-composting has been discontinued from June-2020 and presently the unit has opted for concentration incineration system. During joint inspection, the bio-composting operation was found not in operation.</p> <p>4- Presently, in 10 acres of active bio-compost yard, the unit is mixing boiler ash coming from distillery & sugar plant with press mud and after mixing, the prepared mixture is distributed to the farmers at free of cost through open trolleys.</p>



	<p>5- As per the submitted purchase order, STP will be comprising of bar screen, equalization tank, oil & grease trap, chemical dosing system, tube settler, aeration tank, multi grade sand filter, activated carbon filter, chlorine dosing system and treated water storage tank.</p> <p>6- Analysis of effluent samples collected from inlet of Condensate Polishing Unit shows pH- 4.2, COD - 4120 mg/l and BOD-1933 mg/l, TDS-1096 mg/l and colour-12 Hazen. Sample collected from the outlet of CPU permeate shows pH- 5.2, COD - 1272 mg/l and BOD-833 mg/l, TDS-156 mg/l and colour-BDL.</p> <p>7- Analysis of samples collected from the inlet of SMEE and IMEE (common) shows pH4.8, COD - 92000 mg/l and BOD-29500 mg/l and TS- 126448 mg/l (12%). Sample collected from the outlet of SMEE and IMEE shows pH- 4.6, COD - 467200 mg/l and BOD-142000 mg/l, TS-425784 mg/l (42%) and pH-4.7, COD - 614400 mg/l and BOD-208000 mg/l, TS-640892 mg/l (64%).</p> <p>8- Concentrated spent wash (slop) collected from the feed line of the boiler shows pH4.6, COD - 550400 mg/l and BOD-200000 mg/l and TS- 495472 mg/l (49%).</p>
<p>Recommendations</p>	<p>1- The unit has total 03 nos. of tube wells against 02 nos. of permitted tube wells as per CGWA NOC. The unit shall dismantle the 3rd no. of non-operational tube well.</p> <p>2- The unit shall obtain hazardous waste authorization from the respective state pollution control board.</p> <p>3- The unit shall complete the construction work of STP at the earliest and shall treat the sewage generating from the residential colony as well as industrial plants in STP only.</p> <p>4- The unit shall ensure complete filling of both the lagoons of capacity 6159.60 KL and 10,173 KL with ash.</p> <p>5- If the concerned state pollution control board allows the unit to carry out temporary bio-composting for utilization of bio-methanated sludge, in that case the unit shall comply with the following;</p> <p>a. The unit shall ensure to consume the bio-methanated spent wash in bio-composting before monsoon season.</p> <p>b. After completion of the temporary bio-composting, the unit shall completely dismantle the pump sump of MEE concentrate, which is located at bio-compost yard of 10 acres.</p> <p>c. After completion of the temporary bio-composting, the unit shall completely dismantle the newly built pipeline.</p>



Updated compliance status as found during inspection dated 02-02-2021 :

- 1- Unit has installed Infrastructure for achieving Zero Liquid Discharge.
- 2- During inspection dated 02-02-2021 the quality of Ikra drain was found to have BOD 296 mg/l, COD 536 mg/l, TSS 74 mg/l, Colour 29 Hazen and Total Coliform 17×10^6 MPN/100 ml. The value of Total Coliform at upstream of the unit was found to have 23×10^6 MPN/100 ml. The Joint Inspection Team in its opinion has indicated the possibility of discharge of sewage into the drain.
- 3- Unit has been found Zero Liquid Discharge compliant.



Amit Chandra
Chief Environmental Officer
U.P. Pollution Control Board,
Lucknow

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या

16/7/1 / गल-70/2021

दिनांक

13/4/21

पंजीकृत

सेवा में,

मेसर्स धामपुर शुगर मिल्स लिमिटेड (शुगर यूनिट),
धामपुर,
बिजनौर।

यह कि उद्योग मेसर्स धामपुर शुगर मिल्स लिमिटेड (शुगर यूनिट), धामपुर, बिजनौर द्वारा गन्ने का प्रयोग कर 14000 टी0सी0डी0 क्षमता पर चीनी का उत्पादन किये जाने हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ0ए0 संख्या 539/2019 आदिल अंसारी बनाम मेसर्स धामपुर शुगर मिल्स लिमिटेड एवं अन्य में पारित आदेश दिनांक 09.11.2020 के सुसंगत अंश निम्नवत् है-

"...13. Accordingly, we direct the State PCB to take further appropriate action by way of prohibiting any activity in violation of law, initiating prosecution and recovering compensation as per applicable norms, following due process of law. The State PCB may also respond to the IA filed by the applicant with particulars in the table annexed to the application, reproduced above and file an action taken report before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The CPCB and State PCB may undertake necessary inspection for the purpose...."

यह कि माननीय अधिकरण द्वारा उक्त आदेशों के क्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के अधिकारियों द्वारा उद्योग मेसर्स धामपुर शुगर मिल्स लिमिटेड (शुगर यूनिट), धामपुर, बिजनौर का संयुक्त निरीक्षण दिनांक 02.02.2021 को किया गया। उक्त निरीक्षण के दौरान संयुक्त निरीक्षण टीम द्वारा निम्नानुसार ऑब्जरवेशन एवं संस्तुतियाँ की गई-

1) M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnore, UP

Observations

1. The analysis result of sample collected from drain coming from colony along front boundary wall of sugar unit shows pH- 4.6, COD-2448 mg/l, BOD-1604 mg/l, which are on higher side of typical sewage characteristics i.e. pH in range of 6.5 to 8.5, BOD in range of 200 mg/l -300 mg/l, COD in range of 400 mg/l -550 mg/l which indicates that the Sugar effluent got mixed with the domestic sewage drain, however no bypass of effluent/waste water was observed from the boundary wall into the drain as the drain was covered.
2. The unit has not installed Sewage Treatment Plant (STP) for sewage generated from colony located inside the unit premises; however, the unit provided purchase order of STP (P.O. No.-4100007977) dated 16.10.2020 with capacity of 220 KLD, which was under installation.
3. The unit had two lagoons for storage of treated effluent. One with impermeable base having capacity of 10000 m3 and second having PVC sheets with 4000 m3 capacity and retention time of 15 days. The second lagoon was a Kachcha lagoon with improper lining of PVC sheets also mentioned in previous finding. Treated effluent is being used for irrigation purpose.

Observations w.r.t. previous findings:

1. Primary clarifier was found operational during the inspection.
2. The unit has installed seven hazardous tanks for storing the effluent generated during hydrojet tube cleaning/ chemical cleaning by caustic and sulfamic acid (2- caustic solution storage tank and 2 -sulfamic acid solution storage tank and 3- wash storage tank) in the boiling house.

...2/-

(2)

3. The unit has provided purchase order (P.O. - No.-4100007975, dated 16.10.2020) for the installation of Condensate Polishing Unit (CPU) with RO membrane for high pressure boilers (105 kg/cm²).
4. The unit has installed decanter for better management of sludge handling system.
5. The unit has maintained proper logbook for the generation and disposal of ETP sludge, boiler ash, and other solids.
6. No bypass arrangement in the unit premises was observed during the inspection.

Recommendations

The unit shall take measures to stop discharge of spillage/surface runoff containing wastewater from industrial premises into drain (Ikra drain and drain coming from city along boundaries of sugar unit) and shall maintain water quality of the drain.

1. The unit shall maintain and calibrate the flow meter installed at Spray pond overflow.
2. The unit shall install the CPU for high-pressure boiler at earliest.
3. The unit shall install the Sewage Treatment Plant (STP) for sewage generated from colony at the earliest.
4. The unit shall convert the 4000 m³ capacity storage lagoon in to lined impermeable lagoon to avoid any possibility of leakages and must ensure the compliance of stored treated effluent w.r.t. notified discharge standards under E(P) Rules, 1986.
5. The unit shall dismantle the sump having capacity of 100 KL located in bio-compost yard of 10 acres.
6. Unnecessary lines for ETP feed near falling structure shall be dismantled immediately.
7. Abandoned old pumping station along with connecting line shall be dismantled.
8. Filter backwashing tank of suitable design capacity shall be installed for filter backwashing. Existing fresh water line in ETP area shall be dismantled.
9. Provision shall be made for DM plant CIP reject shall be treated in ETP only.
10. Unit shall ensure the proper marking of electromechanical items and connected pipeline. Proper color-coding shall be adopted.

यह कि निरीक्षण के दौरान उद्योग के ई0टी0पी से एकत्र किये गये नमूने में प्रचालकों का मान निर्धारित मानकों के अनुरूप पाया गया परन्तु उद्योग में स्थापित 02 लैगून में प्रचालकों का मान निर्धारित मानकों के अनुरूप नहीं पाया गया, विवरण निम्नवत् है-

लैगून संख्या	विवरण	प्रचालक
01	नया लैगून (क्षमता-10,000 क्यूबिक मीटर)	सी0ओ0डी0 370 मि0ग्रा0 प्रति लीटर बी0ओ0डी0 187 मि0ग्रा0 प्रति लीटर
02	पुराना लैगून (क्षमता-4,000 क्यूबिक मीटर)	बी0ओ0डी0 117 मि0ग्रा0 प्रति लीटर

यह कि संयुक्त निरीक्षण में पाये गये तथ्यों में उद्योग द्वारा निम्न Non-Compliance पाये गये-

1. उद्योग में स्थापित 10,000 क्यूबिक मीटर के नये लैगून में बी0ओ0डी0 187 मि0ग्रा0 प्रति लीटर एवं सी0ओ0डी0 370 मि0ग्रा0 प्रति लीटर पाये गये।
2. उद्योग में स्थापित 4,000 क्यूबिक मीटर के पुराने लैगून में बी0ओ0डी0 117 मि0ग्रा0 प्रति लीटर पाई गई।
3. उद्योग में स्थापित 4,000 क्यूबिक मीटर का पुराना लैगून कच्चा है तथा अनुपयुक्त पी0वी0सी0 शीट की लाईनिंग की गई है, जिसे पूर्व के संयुक्त निरीक्षण में भी इंगित किया गया है परन्तु उद्योग द्वारा सुधार नहीं किया गया है।
4. उद्योग के मेनगेट की बाउन्ड्रीवॉल के समीप लोकल नाला में पी0एच0 4.6, सी0ओ0डी0 1804 मि0ग्रा0 प्रति लीटर, टी0एस0एस0 28 मि0ग्रा0 प्रति लीटर, टी0डी0एस0 508 मि0ग्रा0 प्रति लीटर और कैल्स 21 हैजन पाया गया जिससे स्पष्ट है कि उद्योग द्वारा औद्योगिक उत्प्रवाह का निस्तारण नाले में किया गया है।

5. लोकल नाला (स्प्रे पॉन्ड के समीप) से एकत्र नमूने मे पी0एच0 5.8, सी0ओ0डी0 606 मि0ग्रा0 प्रति लीटर, बी0ओ0डी0 342 मि0ग्रा0 प्रति लीटर एवं टी0एस0एस0 194 मि0ग्रा0 प्रति लीटर पाये गये।
6. इकरा नाला के अपस्ट्रीम में प्रचालक सी0ओ0डी0 296 मि0ग्रा0 प्रति लीटर, बी0ओ0डी0 125 मि0ग्रा0 प्रति लीटर एवं टी0एस0एस0 146 मि0ग्रा0 प्रति लीटर पाये गये जोकि घरेलु सीवेज के अनुरूप है।
7. इकरा नाला के डाउनस्ट्रीम में प्रचालक सी0ओ0डी0 536 मि0ग्रा0 प्रति लीटर, बी0ओ0डी0 296 मि0ग्रा0 प्रति लीटर एवं टी0एस0एस0 74 मि0ग्रा0 प्रति लीटर पाये गये।
8. उपरोक्त अनुश्रवण से स्पष्ट है कि उद्योग के बाउन्ड्रीवॉल के समीप दोनों नालों का Impact इकरा नाला के डाउनस्ट्रीम में प्रतिकूल रूप से पड़ रहा है।
9. उद्योग द्वारा हाई प्रेशर बॉलर हेतु वर्तमान तक Condensate Polishing Unit with RO Membrane की स्थापना पूर्ण नहीं की गई है।
10. घरेलू सीवेज के शोधन हेतु एस0टी0पी0 का निर्माण कार्य वर्तमान तक पूर्ण नहीं किया गया है।

यह कि उद्योग के पक्ष में बोर्ड पत्र संख्या 69304/ UPPCB/Bijnore(UPPCBRO)/ CTO/ water/ BIJNORE/2019 दिनांक 27.03.2020 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 25/26 के अन्तर्गत सशर्त सहमति जल निर्गत की गई है जिसकी वैधता 31.12.2024 है।

यह कि उपरोक्त तथ्यों से स्पष्ट है कि उद्योग मेसर्स धामपुर शुगर मिल्स लिमिटेड (शुगर यूनिट), धामपुर, बिजनौर द्वारा पर्यावरणीय अधिनियमों एवं बोर्ड द्वारा निर्गत सशर्त सहमति जल मे अधिरोपित शर्तों का अनुपालन नहीं किया जा रहा है तथा उद्योग में स्थापित ई0टी0पी0 का संचालन एवं रख रखाव मानकों के अनुरूप नहीं किया जा रहा है।

यह कि निरीक्षण दिनांक 02.02.2021 में पाये गये उल्लंघन के दृष्टिगत उद्योग मेसर्स धामपुर शुगर मिल्स लिमिटेड (शुगर यूनिट), धामपुर, बिजनौर पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली द्वारा जारी गाईड लाइन "Levying of Environmental Compensation against Defaulting Industries" के अनुसार दैनिक पर्यावरणीय क्षतिपूर्ति निम्नानुसार आंकलित की जाती है-

EC=PIxNxRxSxLF

PI= 80

N= 1

R=250

S=1.5 (Large Unit)

LF=1

EC= Rs. 30,000/- (Rs. Thirty Thousand Per Day)

अतः उपरोक्त तथ्यों के दृष्टिगत उद्योग मेसर्स धामपुर शुगर मिल्स लिमिटेड (शुगर यूनिट), धामपुर, बिजनौर के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नानुसार निर्देश जारी किये जाते हैं-

1. जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए सपठित 27(2) के अन्तर्गत बोर्ड के पत्र दिनांक 27.03.2020 द्वारा निर्गत सहमति जल खण्डित करते हुए बन्दी आदेश जारी किये जाने हेतु निम्नानुसार कारण बताओ नोटिस -

- I. यह कि क्यों न उद्योग मेसर्स धामपुर शुगर मिल्स लिमिटेड (शुगर यूनिट), धामपुर, बिजनौर के पक्ष में बोर्ड के पत्र संख्या 69304/ UPPCB/Bijnore(UPPCBRO)/ CTO/ water/ BIJNORE/2019 दिनांक 27.03.2020 द्वारा निर्गत सशर्त सहमति जल को तत्काल प्रभाव से खण्डित कर दिया जाये।
- II. यह कि क्यों न उद्योग मेसर्स धामपुर शुगर मिल्स लिमिटेड (शुगर यूनिट), धामपुर, बिजनौर के संचालन को रोके जाने हेतु बन्दी आदेश जारी कर दिये जाये।
- III. यह कि क्यों न सक्षम अधिकारियों से यह अपेक्षा की जाये कि उद्योग मेसर्स धामपुर शुगर मिल्स लिमिटेड (शुगर यूनिट), धामपुर, बिजनौर के संचालन से सम्बद्ध समस्त विद्युत कनेक्शनों एवं जल आपूर्ति कनेक्शन को तत्काल प्रभाव से रोक दिया जाये।

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- IV. यह कि उद्योग मेसर्स धामपुर शुगर मिल्स लिमिटेड (शुगर यूनिट), धामपुर, बिजनौर के संयुक्त निरीक्षण दिनांक 02.02.2021 में पायी गयी कमियों का निराकरण की गयी संस्तुति के अनुसार कार्यवाही करते हुए अनुपालन आख्या बोर्ड को 15 दिन में प्रेषित करना सुनिश्चित करें।
2. माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ0ए0 संख्या 539/2019 आदिल अंसारी बनाम मेसर्स धामपुर शुगर मिल्स लिमिटेड एवं अन्य में पारित आदेश दिनांक 09.11.2020 द्वारा जारी निर्देशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के अधिकारियों द्वारा किये गये संयुक्त निरीक्षण दिनांक 02.02.2021 में पाये गये उल्लंघन के दृष्टिगत उद्योग मेसर्स धामपुर शुगर मिल्स लिमिटेड (शुगर यूनिट), धामपुर, बिजनौर पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली द्वारा जारी गाईड लाइन के अनुसार उक्त उल्लंघन का समाधान किये जाने की तिथि तक रुपये 30,000/- प्रति दिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध बोर्ड द्वारा कार्यवाही प्रारम्भ कर दी जाये।

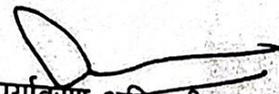
आपको निर्देशित किया जाता है कि उक्त निर्देशों के सम्बन्ध में अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे। निर्धारित समयावधि में स्पष्टीकरण प्राप्त न होने अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उक्त निर्देशों की पुष्टि करते हुए उद्योग के विरुद्ध पर्यावरणीय अधिनियमों के अन्तर्गत कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।


(अमित चन्द्रा)

मुख्य पर्यावरण अधिकारी, वृत्त-7

प्रतिलिपि:

1. श्री ए0के0 विद्यार्थी, एडिशनल डायरेक्टर- डी0एच0 डब्लूक्यूएम-II, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, पूर्वी अर्जुन नगर, नई दिल्ली को सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड बिजनौर को इस निर्देश के साथ की उक्त निर्देशों के क्रम उद्योग का निरीक्षण करते हुए ससमय निरीक्षण आख्या स्पष्ट संस्तुति सहित बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे।


मुख्य पर्यावरण अधिकारी, वृत्त-7

awcc



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या
सेवा में

16/7/21 अम-59/2021
मेसर्स धामपुर शुगर मिल लिमिटेड (शुगर इकाई)
असमौली,
संभल।

दिनांक 13.01.2021

विषय:- माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या 539/2019 आदिल अंसारी बनाम मेसर्स धामपुर शुगर मिल्स लिमिटेड एवं अन्य में पारित आदेश दिनांक 09.11.2020 के अनुपालन में के संबंध में।

महोदय,

कृपया उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या 539/2019 आदिल अंसारी बनाम मेसर्स धामपुर शुगर मिल्स लिमिटेड एवं अन्य में पारित आदेश दिनांक 09.11.2020 के अनुपालन में मेसर्स धामपुर शुगर मिल लिमिटेड (शुगर इकाई) असमौली संभल का संयुक्त निरीक्षण केन्द्रीय प्रदूषण नियंत्रण बोर्ड, एवं उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड की टीम द्वारा दिनांक 13.01.2021 को किया गया। उक्त संयुक्त निरीक्षण रिपोर्ट में निम्न संस्तुतियों की गयी हैं:-

Recommendations / Suggestlons:

1. The unit shall provide suitable capacity dosing pump for dosing of chemicals like lime and polyelectrolyte solution for optimum utilization of chemical as per feed flow condition.
2. The unit shall safely dispose scrap/metal.
3. The unit shall commission Decanter for better sludge management.
4. The unit shall repair partition wall sludge drying bed.
5. The unit shall install Condensate Polishing Unit (CPU).
6. The unit shall install Sewage Treatment Plant (STP) for treatment of sewage generated from residential colony as soon as possible.
7. The unit shall restrict the drainage of domestic sewage into irrigation channel coming from residential area.
8. The unit shall obtain the NOC from Ground Water Department, Uttar Pradesh as soon as earliest.

आपको निर्देशित किया जाता है कि संयुक्त निरीक्षण टीम द्वारा की गई उक्त संस्तुतियों का अनुपालन सुनिश्चित करते हुए अनुपालन आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

भवदीय

(अमित चन्द्रा)

मुख्य पर्यावरण अधिकारी, वृत्त-7

प्रतिलिपि: क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड मुरादाबाद को इस निर्देश के साथ कि उक्त निर्देशों के क्रम उद्योग का निरीक्षण करते हुए ससमय निरीक्षण आख्या स्पष्ट संस्तुति सहित बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त-7

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

Annexure-3

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या-

1/ 13470 / 1 / 01/11-773/2021

दिनांक

13/11/21

सेवा में,

पंजीकृत

मेसर्स धामपुर शुगर मिल्स लिमिटेड (शुगर यूनिट),
मीरगंज,
बरेली।

यह कि उद्योग मेसर्स धामपुर शुगर मिल्स लिमिटेड (शुगर यूनिट), मीरगंज, बरेली द्वारा गन्ने का प्रयोग कर 5000 टी0सी0डी0 क्षमता पर चीनी का उत्पादन किये जाने हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ0ए0 संख्या 539/2019 आदिल अंसारी बनाम मेसर्स धामपुर शुगर मिल्स लिमिटेड एवं अन्य में पारित आदेश दिनांक 09.11.2020 के सुसंगत अंश निम्नवत् है-

"...13. Accordingly, we direct the State PCB to take further appropriate action by way of prohibiting any activity in violation of law, initiating prosecution and recovering compensation as per applicable norms, following due process of law. The State PCB may also respond to the IA filed by the applicant with particulars in the table annexed to the application, reproduced above and file an action taken report before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The CPCB and State PCB may undertake necessary inspection for the purpose...."

यह कि माननीय अधिकरण द्वारा उक्त आदेशों के क्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के अधिकारियों द्वारा उद्योग मेसर्स धामपुर शुगर मिल्स लिमिटेड (शुगर यूनिट), मीरगंज, बरेली का संयुक्त निरीक्षण दिनांक 14.01.2021 को किया गया। उक्त निरीक्षण के दौरान संयुक्त निरीक्षण टीम द्वारा निम्नानुसार ऑब्जरवेशन एवं संस्तुतियों की गई-

1) M/s Dhampur Sugar Mills Ltd (Sugar Unit), Meeraganj, Bareilly, UP
Observations

- 1- NOC issued by CGWA was valid up to 07.06.2020 for the abstraction of ground water from 04 tube wells of total quantity 743 m3/day (not exceeding 99,356 m3/year). The unit has applied for renewal of CGWA NOC dated 28.04.2020. Apart from 04 permitted borewells, one additional bore-well was observed near residential colony of the unit, which is violation of CGWA NOC conditions, however the unit has provided the photographic evidence of this dismantled borewell.
- 2- The unit is engaged in production of sugar with consented capacity of 5000 TCD using sugarcane. On the day of inspection, the unit was found operational. The unit started cane crushing on 3rd November, 2020. On the date of 13.01.2021, the sugar plant was operated at 5350 TCD. The ETP was reported to be operational from 27.09.2020.
- 3- The earlier reported bypass of untreated effluent through a pipeline laid underground up to Peelakhar river in Sindholi Village, found removed and a slope joining Peelakhar river also found dry during the inspection.
- 4- Previously, the unit had two lagoons of 5000 m3 and 2200 m3 capacity for storage of final treated effluent. However, during joint inspection, it was found that, the unit has kept only one lagoon of 5000 m3 capacity for storage of final treated effluent and the second lagoon of 2200 m3 capacity converted into aeration tank for spray pond overflow treatment.
- 5- The lagoon capacity of 5000 m3 is adequate for only 6-7 days, which is less than the maximum permissible storage of 15. However, it is also mentioned in validation of ETP performance report performed by National Sugar Institute, Kanpur in the month of March, 2020.
- 6- Treated effluent as claimed by unit was being provide to farmers via fixed HDPE pipeline but unit was not able to make the line operational and no flow was observed at the point of treated effluent supply to farm land. After about 3-4 hours, the flow was observed at the point in farmland in the HDPE line from where sample was collected. This indicates that unit is not providing regularly for irrigation via HDPE pipeline. Sample analysis also shows high BOD (122 mg/l) and COD (196 mg/l) indicates no supply of treated effluent for irrigation regularly.

...2/-

- 7- To treat the domestic wastewater generated from this colony, the unit has installed 50 KLD Sewage Treatment Plant (STP) and laying of the pipeline connection was under progress. STP was not operational at the time of inspection.
- 8- Ponding of untreated sewage observed besides the boundary wall of the sugar mill.

Observations w.r.t. previous findings:

S.No.	Recommendations in previous inspection dated 29.11.2019	Observations w.r.t. previous recommendations/findings
1	The unit must dismantle the bypass line (PVC pipe) from the premises to the river Peelakhar and ensure that the untreated/partially treated effluent shall not be discharged outside the premises in any case.	The bypass line of PVC pipe from the unit premises to the river Peelakhar is now being used as irrigation line for providing treated effluent to farmers by giving points at various locations.
2	Unit shall maintain the logbook for the generation & disposal of ETP effluent, sludge, Boiler ash, hazardous waste and other solid wastes.	The unit has maintained the logbook for the generation & disposal of ETP effluent, sludge, boiler ash (Avg. 224.5 Quintal/day as per logbook record from 03.11.2020 to 30.11.2020), hazardous waste (Avg. 0.40 kg/day as per logbook record from 01.11.2020 to 31.12.2020) and other solid wastes.
3	Unit shall install the flow meters at the places as recommended by National Sugar Institute (NSI), Kanpur.	The Unit has installed flow meters at power turbine cooling, boiler, wet scrubber, B & C Masecuite cooling as recommended by NSI, Kanpur in validation report of ETP for season 2018-19. The same has been verified by the joint inspection team on 14.01.2021.
4	All domestic wastewater generated within the premises and colony shall be discharged after proper treatment. The unit shall install Sewage Treatment Plant (STP) for the treatment of domestic wastewater.	The installation of Sewage Treatment Plant (STP) for the treatment of domestic waste water generated from the colony was under progress on the day of joint inspection, however the unit has provided photographic evidence of operational STP via email dated 22.01.2021).

Recommendations

- ETP inlet flowmeter should be installed at the main inlet of ETP.
- Periodic removal of sludge shall be ensured.
- Flow meter shall be installed at mill house and boiling house outlet for monitoring of generated effluent.
- The oil skimmer shall be installed within a tank having approximate retention time of 45 min.
- The treated effluent discharges for irrigation shall comply with MOEFF&CC Notification dated 14.01.2016 (G.S.R. (35E)) for land disposal.
- Installed STP shall be made operational for treatment of generated sewage. Treated sewage shall be utilized for irrigation & other purposes.
- The unit shall keep only single arrangement to pump the treated effluent from the lagoon to irrigation supply.
- Unit shall obtain amended Hazardous waste authorization from UPPCB to handle and safe disposal of discarded containers, oily rags, cotton waste, O&G and spray pond ETP sludge.
- All possible efforts shall be made to ensure consistent compliance of the standards referred.

यह कि संयुक्त निरीक्षण में पाये गये तथ्यों में उद्योग द्वारा निम्न Non-Compliance पाये गये-

- उद्योग के ई0टी0पी पर किसी प्रकार की टी0डी0एस0 रिडक्शन युनिट स्थापित नहीं है, ई0टी0पी इनलेट पर टी0डी0एस0 1028 मि0ग्रा0 प्रति लीटर पाया गया तथा प्राईमरी क्लेरिफायर के आउटलेट पर टी0डी0एस0 404 मि0ग्रा0 प्रति लीटर (60 प्रतिशत रिडक्शन) तथा सेकेन्डरी क्लेरिफायर के आउटलेट पर टी0डी0एस0 732 मि0ग्रा0 प्रति लीटर पाया गया जिससे सम्भावित है कि उद्योग द्वारा प्राईमरी क्लेरिफायर में डायलूशन किया गया है।
- ऐयरेशन टैंक 01 एवं 02 में एम0एल0वी0एस0/एम0एस0/एस0 अनुपात क्रमशः 0.6 एवं 0.56 पाया गया जोकि औपटिमम वैल्यू (0.7-0.8) से कम है जोकि ऐयरेशन टैंक में पूर्व से डेड स्लज भरा होना दर्शाता है।

3. उद्योग के लैगून से एकत्र नमूने में सीओडी 196 मिग्रा प्रति लीटर एवं बीओडी 63 मिग्रा प्रति लीटर पाई गई परन्तु कृषि भूमि तक सम्प्रेषित किये जाने हेतु पाइपलाइन से निस्तारित उत्प्रवाह में सीओडी 260 मिग्रा प्रति लीटर एवं बीओडी 122 मिग्रा प्रति लीटर पाई गई तथा निरीक्षण के दौरान 3-4 घंटे के उपरान्त उक्त पाइपलाइन से उत्प्रवाह निस्तारित किया जा सका जिससे स्पष्ट है कि उद्योग द्वारा निरंतर कृषि हेतु शोधित उत्प्रवाह को प्रेषित नहीं किया जा रहा है।

यह कि उद्योग के पक्ष में बोर्ड पत्र संख्या 71145/UPPCB/Bareilly(UPPCBRO)/CTO/water/BAREILLY/2019 दिनांक 20.03.2020 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 25/26 के अन्तर्गत सशर्त सहमति जल निर्गत की गई है जिसकी वैधता 31.12.2021 है।

यह कि उपरोक्त तथ्यों से स्पष्ट है कि उद्योग मेसर्स धामपुर शुगर मिल्स लिमिटेड (शुगर यूनिट), मीरगंज, बरेली द्वारा पर्यावरणीय अधिनियमों एवं बोर्ड द्वारा निर्गत सशर्त सहमति जल में अधिरोपित शर्तों का अनुपालन नहीं किया जा रहा है तथा उद्योग में स्थापित ईटीपी का संचालन एवं रख रखाव मानकों के अनुरूप नहीं किया जा रहा है।

यह कि निरीक्षण दिनांक 14.01.2021 में पाये गये उल्लंघन के दृष्टिगत उद्योग मेसर्स धामपुर शुगर मिल्स लिमिटेड (शुगर यूनिट), मीरगंज, बरेली पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली द्वारा जारी गाईड लाइन "Levying of Environmental Compensation against Defaulting Industries" के अनुसार दैनिक पर्यावरणीय क्षतिपूर्ति निम्नानुसार आंकलित की जाती है-

$$EC=PI \times N \times R \times S \times LF$$

$$PI=80$$

$$N=1$$

$$R=250$$

$$S=1.5 \text{ (Large Unit)}$$

$$LF=1$$

$$EC= \text{Rs. } 30,000/- \text{ (Rs. Thirty Thousand Per Day)}$$

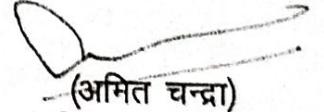
अतः उपरोक्त तथ्यों के दृष्टिगत उद्योग मेसर्स धामपुर शुगर मिल्स लिमिटेड (शुगर यूनिट), मीरगंज, बरेली के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नानुसार निर्देश जारी किये जाते हैं-

1. जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए सपठित 27(2) के अन्तर्गत बोर्ड के पत्र दिनांक 20.03.2020 द्वारा निर्गत सहमति जल खण्डित करते हुए बन्दी आदेश जारी किये जाने हेतु निम्नानुसार कारण बताओ नोटिस -

- I. यह कि क्यों न उद्योग मेसर्स धामपुर शुगर मिल्स लिमिटेड (शुगर यूनिट), मीरगंज, बरेली के पक्ष में बोर्ड के पत्र संख्या 71145/UPPCB/Bareilly(UPPCBRO)/CTO/water/BAREILLY/2019 दिनांक 20.03.2020 द्वारा निर्गत सशर्त सहमति जल को तत्काल प्रभाव से खण्डित कर दिया जाये।
- II. यह कि क्यों न उद्योग मेसर्स धामपुर शुगर मिल्स लिमिटेड (शुगर यूनिट), मीरगंज, बरेली के संचालन को रोके जाने हेतु बन्दी आदेश जारी कर दिये जाये।
- III. यह कि क्यों न सक्षम अधिकारियों से यह अपेक्षा की जाये कि उद्योग मेसर्स धामपुर शुगर मिल्स लिमिटेड (शुगर यूनिट), मीरगंज, बरेली के संचालन से सम्बद्ध समस्त विद्युत कनेक्शनों एवं जल आपूर्ति कनेक्शन को तत्काल प्रभाव से रोक दिया जाये।

- IV. यह कि उद्योग मेसर्स धामपुर शुगर मिल्स लिमिटेड (शुगर यूनिट), मीरगंज, बरेली के संयुक्त निरीक्षण दिनांक 14.01.2021 में पायी गयी कमियों का निराकरण की गयी संस्तुति के अनुसार कार्यवाही करते हुए अनुपालन आख्या बोर्ड को 15 दिन में प्रेषित करना सुनिश्चित करें।
2. माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ0ए0 संख्या 539/2019 आदिल अंसारी बनाम मेसर्स धामपुर शुगर मिल्स लिमिटेड एवं अन्य में पारित आदेश दिनांक 09.11.2020 द्वारा जारी निर्देशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के अधिकारियों द्वारा किये गये संयुक्त निरीक्षण दिनांक 14.01.2021 में पाये गये उल्लंघन के दृष्टिगत उद्योग मेसर्स धामपुर शुगर मिल्स लिमिटेड (शुगर यूनिट), मीरगंज, बरेली पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली द्वारा जारी गार्ड लाइन के अनुसार उक्त उल्लंघन का समाधान किये जाने की तिथि तक रुपये 30,000/- प्रति दिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध बोर्ड द्वारा कार्यवाही प्रारम्भ कर दी जाये।

आपको निर्देशित किया जाता है कि उक्त निर्देशों के सम्बन्ध में अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे। निर्धारित समयावधि में स्पष्टीकरण प्राप्त न होने अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उक्त निर्देशों की पुष्टी करते हुए उद्योग के विरुद्ध पर्यावरणीय अधिनियमों के अन्तर्गत कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।



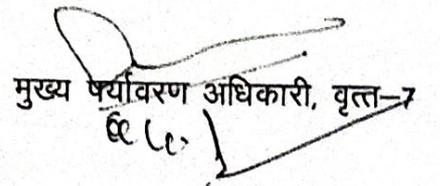
(अमित चन्द्रा)

मुख्य पर्यावरण अधिकारी, वृत्त-7

CL

प्रतिलिपि:

1. श्री ए0के0 विद्यार्थी, एडिशनल डायरेक्टर- डी0एच0 डब्लूक्यूएम-II, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, पूर्वी अर्जुन नगर, नई दिल्ली को सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड बरेली को इस निर्देश के साथ की उक्त निर्देशों के क्रम उद्योग का निरीक्षण करते हुए ससमय निरीक्षण आख्या स्पष्ट संस्तुति सहित बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे।



मुख्य पर्यावरण अधिकारी, वृत्त-7

CL